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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP NO. 445/2005 IN
OA NO. 102/2004

This the 25th day of May, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.A.SINGH, MEMBER (A)

K.K.Chakraborty ISS (Retd.)
R/o 7B Evershine Apartments
D-Block, Vikas Puri,
New Delhi-110018.

(By Advocate: Sh. Harvir Singh)

Versus

1. Sh. S.N.Menon,
Secretary,
Ministry of Commerce,
Department of Commerce,
'C' Wing, Nirman Bhawan,
New Delhi-110001.
2. Sh. S.K.Sood
Director General
Directorate General of Supplies & Disposal,
Jeevan Tara Building,
5, Parliament Street,
New Delhi-110001.

(By Advocate: Sh. N.K.Agarwal)

ORDER (ORAL)

Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

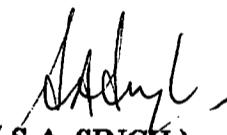
Counsel for respondents has produced a copy of the order dated 24.5.2005 issued by the office of Director General of Supplies & Disposals (Administration Section-1) by which the order of this Tribunal dated 20.2.2004 passed in OA No.102/2003 has been

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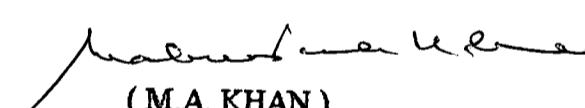
implemented. A copy of the order has been supplied to the opposite counsel. Counsel for applicant has firstly objected to the para 3 of the order in which it is stated that this order is subject to the result of an appeal, if any, filed before the Hon'ble Supreme Court and he further submitted that no time limit has been fixed for paying the arrears.

2. Counsel for respondents has stated at the bar that the arrears calculated in terms of the order dated 24.5.2005 will be given to the applicant within 2 months positively. As regards the contention in para 3, we do not find grievance justified. Respondent has a legal right to challenge redress its grievance against the order before superior courts including the Hon'ble High Court and the Hon'ble Supreme Court.

3. Since the statement is made at Bar that arrears will be paid within two months, we do not think it to proceed in the matter further. We accordingly dismiss the Contempt Petition and discharge the notices. We make it clear that in case the arrears are not paid within time as stated at the Bar, applicant is free to file a fresh application in accordance with law.


(S.A. SINGH)
Member (A)

'sd'


(M.A. KHAN)
Vice Chairman (J)